

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 4980
TO BE ANSWERED ON 23.07.2019

CONNECTIVITY UNDER PMGSY

4980. SHRI BHARTRUHARI MAHTAB:
SHRI RAHUL RAMESH SHEWALE:
SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the habitations that remain to be connected under the Pradhan Mantri Gram Sadak Yojana (PMGSY) across the country, as on date, State-wise;
- (b) whether any case has been noticed/reported where the State Government has not extended co-operation in providing land for construction of roads under the said Yojana during each of the last three years and the current year;
- (c) if so, the details thereof and the reasons therefor, State-wise;
- (d) the mechanism developed by the Union Government to seek cooperation of the State Governments in implementing the said Yojana in the country; and
- (e) the steps taken by the Government in this direction?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)

(a): The details of the habitations that remain to be connected under the Pradhan Mantri Gram Sadak Yojana (PMGSY) as on 18.07.2019 are given at Annexure.

(b) & (c): As per PMGSY guidelines, it is the responsibility of the State Government/District Panchayat to ensure that lands are available for taking up the proposed road works. PMGSY does not provide funds for Land Acquisition. The State Governments may also lay down guidelines for voluntary donation, exchange or other mechanisms to ensure availability of land.

(d) & (e): PMGSY has a very well-tailored programme guidelines defining the role of Central and State Government agencies. States and Union Governments are working together for

successful implementation of the programme. The progress of implementation of rural roads under PMGSY is regularly reviewed with the States by way of Regional Review Meetings (RRMs), Performance Review Committee (PRC) Meetings, Pre-Empowered/Empowered Committee Meetings with the States. In addition to this, special review meetings are also held by Secretary/ Additional Secretary/Joint Secretary, Ministry of Rural Development with Chief Secretaries/Principal Secretaries of the States.

Annexure

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 4980 due for reply on 23.07.2019

State-wise details of unconnected habitations as on 18.07.2019

S.No.	State(s)	No. of Habitations yet to be connected
1	Andaman And Nicobar Islands	7
2	Andhra Pradesh	59
3	Arunachal Pradesh	149
4	Assam	2,687
5	Bihar	1,554
6	Chhattisgarh	400
7	Goa	14
8	Gujarat	4
9	Haryana	0
10	Himachal Pradesh	327
11	Jammu And Kashmir	441
12	Jharkhand	47
13	Karnataka	0
14	Kerala	2
15	Madhya Pradesh	228
16	Maharashtra	37
17	Manipur	95
18	Meghalaya	254
19	Mizoram	77
20	Nagaland	14
21	Odisha	491
22	Punjab	0
23	Rajasthan	61
24	Sikkim	27
25	Tamilnadu	3
26	Tripura	111
27	Uttar Pradesh	2
28	Uttarakhand	504
29	West Bengal	297
30	Telangana	5
Total		7,897*

* States have reported that out of 7897 habitations, 2,495 habitations are not feasible as of now due to reasons such as forest clearance, land issues and Court cases.